

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 115

IA(IBC)/1072(CH)2024
And
CP(IB) No. 21/Chd/Hry/2024

IN THE MATTER OF:

Chillpill Ventures Pvt. Ltd.

...Petitioner

Under Section: 10, IBC 2016, Rule 11 of NCLT 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 03.09.2024.

15.07.2024

Pooja

Sd/-
Court Officer